

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP(IB) No.33/Chd/Hry/2017

In the matter of:

M/s Aggcon Equipments International (P) Ltd.

.....Petitioner/Operational Creditor.

Versus.

M/s Isolux Corsan India Engineering & Construction Pvt.Ltd.

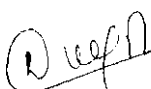
....Respondent/Corporate Debtor.

Present: Mr.Ashok Kumar Jindal, Advocate for petitioner.
Mr. Vineet Tayal, Advocate for respondent.

Mr.Vineet Tayal, Advocate is present for respondent.

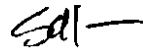
Learned counsel for the petitioner has filed an affidavit of Padam Singh Rawat, the authorised representative of the petitioner company in compliance with the order dated 03.07.2017 about the service of respondent. There is a postal receipt dated 04.07.2017 in proof of despatch of the notice by speed post alongwith the track report of the postal department showing that the postal article was delivered on 06.07.2017. The petitioner has also stated that when the petition was filed, copy of petition along with paper book was despatched to the respondent by registered post on 15.06.2017 and the track report is also attached showing the delivery of the postal article to the respondent on 19.06.2017.

- Learned counsel appearing for respondent seeks time to file objections, if any alongwith the power of attorney and proper

 authorisation of the respondent company to appear in this case. The

same, however, should have been filed by now as there was sufficient time already available with the respondent.

The matter be now listed for arguments on 12.07.2017. The objections, if any, be filed by 9.30 AM in the Registry on 12.07.2017 and if any document is found defective, the same will not be accepted nor any adjournment will be granted. The learned counsel for the parties are also directed to file their written submissions of not more than 3-4 pages before 10 AM on 12.07.2017 to the Bench Officer. It is made clear that no request for adjournment shall be granted to argue the matter.



(Justice R.P.Nagrath)
Member (Judicial)
Adjudicating Authority.

 July 10.2017
Ashwani